NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 248, 249/2017, IA 209 of 2017, T.P. No. 206- A to F of 2016 In T.P. No. 206/397-398/NCLT/AHM/2016(New) CA 201/2011, 232/2012, 240/2012, 167/2015, 70/2016, CA_/2017 in C.P. No. 82/397-398/CLB/MB/2011(Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

Name of the Company:

Enercon Gmbh

V/s.

Wind World India Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION	REPRESENTATION SIGNATURE
1. But Mr. Venkatesh Dhond St. Adv.	
2. Mr. Shyan Kapadia Adv. 3 Mr. Anip Gandlei Adv.	Respondent MN0.2 Mo.2
4. Mr. Rahul Jain Boatwala Adv. J. 5. Mr. Rahul Jain Dain Adv. J.	tilb Manifal Kher Linds Suffinger
6. Mr. Rasherh Sanjonnode St. Adv 4. Mr. Indranil Deshmuch Adv	Respondent No.3
8. Mr. VineET Unnikrishnan Adv o Mc. Manara. S Adv	ilb Cyril Slamass
10. Mr. Arjun Sreenwad Adv	Respondent No. 3 2+35
12 Mr. Rohan Kelkar Adv.	J Respondent No. 8mg
14. Mr. Rohan Shah Adv.	Respondent No. 33 Alasha Respondent No. 33 Alasha
16. Mr. Hardik Dave Adv	Prop Rasp. No. 42, 44, 1053-86 Prop Rasp No. 82 1084, 85-86 Prop Rasp No. 82 1084
17 Mr. Naudish Thacker Adv. J 19 Mr. Pratik Jasani Adv	Prop Resp 16.3 82 to 84

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Ms. Kanika Sharma with Learned Advocate Ms. Shaheda Madraswala present for Original Petitioner.

Learned Senior Advocate Mr. Venkatesh Dhond with Learned Advocate Mr. Shyam Kapadia with Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Rahul Jain present for Respondent no. 2.

Learned Senior Advocate Mr. Rasesh Sanjanwala with Learned Advocate Mr. Indranil Deshmukh with Learned Advocate Mr. Vineet Unnikrishnan with Learned Advocate Ms. Manasa S. with Learned Advocate Mr. Arjun Sreenivas present for Respondent no. 3.

Learned Advocate Ms. Olga Luma Pereira present for Respondent no. 3 and 35.

Learned Advocate Mr. Rohan Kelkar with Learned Advocate Mr. Sahil Shah present for Respondent no. 4 to 8, 34.

Learned Advocate Mr. Rohan Shah present for Respondents no. 9 to 32.

Learned Advocate Ms. Natasha Sutaria present for Respondent no. 33.

Learned Advocate Mr. Hardik Dave present for Proposed Respondents no. 38 to 41, 43, 53 and 62.

Learned Advocate Mr. Nandish Thacker present for proposed respondents no. 42, 44 to 52, 54 to 61, 63 to 81, 85 to 86.

Learned Advocate Mr. Pratik Jasani present for proposed respondent no. 82 to 84.

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Salil Thakore present for Respondent no. 36 and 37.

Affidavit filed by Respondent no. 35, 9 to 32.

Written submission filed by Applicant in IA 209/2017.

Affidavit of the Respondents no. 3 to 8, 33 to 35, and proposed respondents no. 42, 44 to 52, 54 to 61, 63 to 86 filed in response to the letter of the original petitioners.

For conclusion of arguments in buy out application in IA 209/2017 list the matter before single bench on 15.11.2017 since it is a part heard matter.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.